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favour retention of capital punishment for certain categories of cases. But it should be imposed only in the rarest of rare cases. Has the time come to do a review of that view? We will consider it. At the moment, we are not engaged in any exercise. Maybe a time will come when we have to do a fresh review whether death sentence should remain on the Statute Book. When we do a review, we will take into account all the views.

Budgetary provisions for various services

- *462. SHRI ANIL DESAI: Will the Minister of DEFENCE be pleased to state:
- (a) whether the budgetary provisions have been made as per the current requirements of the various services;
 - (b) if so, what are the estimated requirements under different heads; and
- (c) whether the funds allotted for the current financial year are adequate and will meet our defence needs?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) to (c) A Statement is laid on the fable of the House.

Statement

(a) to (c) The projected budgetary requirements for the financial year 2012-13 for the Defence Services & Departments covered under the Defence Services Estimates and the provision made in the Budget Estimates (BE) 2012-13 are as given in the following table. The table also indicates the projected requirement and allocation under the revenue and capital heads -

(Rs. in crores)

Service	Projected requirement for BE 2012-13			Allocated BE 2012-13		
	Revenue	Capital	Total	Revenue	Capital	Total
1	2	3	4	5	6	7
Army	83861.62	28234.60	112096.22	77327.03	19237.80	96564.83
Navy	15835.71	28643.19	44478.90	12548.02	24766.42	37314.44
Air Force	19887.73	36950.52	56838.25	17705.81	30514.45	48220.26
Sub-total	119585.06	93828.31	213413.37	107580.86	74518.67	182099.53
Services						
DGOF	-417.49	552.76	135.27	-535.09	399.96	-135.13
R&D	6934.12	7528.54	14462.66	5995.56	4640.00	10635.56
DGQA	838.23	25.00	863.23	787.33	20.00	807.33
Sub-total	7354.86	8106.30	15461.16	6247.80	5059.96	11307.76
Deptts						
Total	126939.92	101934.61	228874.53	113828.66	79578.63	193407.29

2. The budgetary provision of Rs. 193407.29 crores made for the Defence Services Estimates is 15.5% less than the projected requirements of the various Services/Departments. The funds allocated are adequate to meet the obligatory charges, essential maintenance requirements, contractual commitments and some fresh modernization schemes for the present. Additional requirement of funds as necessary will be projected depending on pace of utilization of allocation, progress of ongoing and new modernization schemes and other priority requirements.

SHRI ANIL DESAI: Sir, it appears that out of total Defence Budget of Rs.1.93 lakh crore, the Army's share is roughly 50 per cent, the Air Force's share is 25 per cent, the Navy's share is 19 per cent and DRDO's share is around 6 per cent. Out of this Capital Expenditure, allocation for 2012-13 is Rs.79,578 crore, that is, the allocation for acquisition of new weapon systems. May I know from the hon. Minister, after applying corrections for inflation, depreciation of Indian Rupee and escalation in the price of weapons purchased from foreign countries, won't the provision for capital expenditure allocation look lower as compared to last year allocation of Rs.69,198 crore? And if so, how will the Government tackle this situation?

SHRI M.M. PALLAM RAJU: Sir, yesterday and the day before yesterday, there was very active debate on the performance of the Ministry of Defence. I think, there has been a substantial reply given by Raksha Mantri on the subject. As far as the budgetary provisions are concerned, every year there has been a substantial increase in the allotment and there is an assurance given by the Finance Minister and the Government that if the Services need more, that would be made available. Hon. Member's observations are right that if you take into consideration the depreciation of the Rupee and the inflationary value, the actual provision will be lesser than what is necessary. But that does not mean that we have any shortage of resources; there are adequate resources. If you look at the utilization over the last three years, the entire Budget has been adequately utilized. In fact, there have been a couple of years where the Capital Expenditure has been more than what has been allocated. So, we are doing all that we can for increasing the allocation, especially for Capital Expenditure. If you look at the average increase in Capital Expenditure of the last ten years, it has been about 34 per cent. There has been a particular focus on increasing the Capital Expenditure vis-a-vis the Revenue Expenditure, and we are moving in the right direction.

SHRI ANIL DESAI : Sir, my second supplementary is regarding budgetary provisions for the Air Force. In case of Air Force's budgetary provisions, projected requirements for the hardware already contracted are - (i) Ten Boeing C17 Globemaster (ii) two additional Falcon based airborne warning and control system aircraft, (iii) Airborne early warning platforms from Embraer, (iv) 80 Mi-17V5 helicopters currently under induction, (v) 99 engines for the Tejas—Mk-II aircraft, (vi) 490 MICA air defence missiles from MBDA. The cost of these will amount to around \$15 billion, that is,

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Rs.75,000 crores. Besides these, major deals are expected to be concluded this year, like 126 medium multi-role combat aircraft (MMRCA) valued at around \$20 billion (Rs.1,00,000 crore). Apart from the above purchase of helicopters, there is requirement of Turbodrop trainer aircrafts and upgradation of Mirage-2000 and An-32 fleets. This entire Air Force requirement would be in the region of about \$50 billion as against the actual allocation of around \$10 billion.

MR. CHAIRMAN: Question please.

SHRI ANIL DESAI: May I know from the hon. Minister whether the Government will ask the Air Force to cut down?

SHRI M.M. PALLAM RAJU: In the provisions of Budget, there is a provision for commitments already made and for new acquisitions. The hon. Member has read out a substantial list, for some of which, the contracts have already been concluded, whereas, some others are in the pipeline of concluding the contracts, and some are yet to be taken up for negotiations. Now, as and when a contract is concluded, the request is made to the Finance Ministry to make the budget available. As and when the budget comes, it is accordingly spent.

श्री राम कृपाल यादव : सर, क्या यह सही है कि Defence Research and Development Organisation (DRDO) को जो राशि आबंदित की गई है, वह कम है और DRDO ने आत्मनिर्भरता के लिए उससे कहीं अधिक राशि की मांग की है? क्या यह सरकार चाहती है कि DRDO को हम पूरे तौर पर आत्मनिर्भर करें? यदि हां, तो DRDO की जो डिमांड है, क्या उस डिमांड को पूरा करने पर सरकार विचार करेगी?

SHRI M.M. PALLAM RAJU: Sir, the Defence Research and Development Organisation has a number of ongoing programmes and the share of R&D has remained fairly constant. But, in the last few years, it has been increasing because of the successes of the various programmes, and again, resources will be made available as per the requirements.

DR. NAJMA A. HEPTULLA: Sir, yesterday, while speaking on the debate on the working of the Defence Ministry, the hon. Leader of the Opposition put a question before the Minister of Defence that we could manufacture missiles, we could manufacture artillery, but whether we could manufacture the trucks so that we don't have to import them. The answer did not come in the Minister's reply and there were so many other answers which did not come. Will the hon. Minister of Defence tell us whether we are going to manufacture trucks which can go on our hilly areas?

MR. CHAIRMAN: Does it relate to this question?

DR. NAJMA A. HEPTULLA: It relates to the projects because manufacture of trucks is part of the project.

SHRI M.M. PALLAM RAJU: Chairman, Sir, certainly, the country has the capability to manufacture a truck of the requirements that are sought. But, I think, in today's day and age, there is no need for us to manufacture everything. Technologies are sought from where they have matured, instead of re-mending the wheel. But, if we felt that this was a critical requirement, definitely, we would have worked on it. As of now, our Ordnance Factory, Jabalpur, do manufacture trucks and if a higher class of vehicle is needed, it will definitely work on it. But, as it is not such a critical technology, maybe, it was not given the priority it needed, but there are other manufacturers who are coming into the system with the entry of the private sector. And, I am sure, this class of vehicles will be manufactured.

श्री अनिल माधव दवे: सभापित जी, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि एक समाचार प्राप्त हुआ है कि पूर्वांचल के अन्दर जो नाथुला दर्रा है, चाइना से जब भारत की लड़ाई हुई थी, उस समय के पराक्रम और पराजय, दोनों का इतिहास वहां लिखा है, वहां पर जो भारतीय सैनिक पदस्थ हैं, वे अपने घरों में बात करने के लिए ...(व्यवधान)...

श्री सभापति : देखिए, आपका सवाल इस क्वेश्चन से रिलेटेड होना चाहिए।

श्री अनिल माधव दवे: सर, मैं इसी सवाल पर बात कर रहा हूं। सैनिक अपने घरों में बात करने के लिए चाइना के जो सैनिक वहां पदस्थ हैं, उनके मोबाइल का प्रयोग कर रहे हैं, क्या यह बात सही है? आप इसे गलत इसलिए मत बोलिएगा क्योंकि संसद की जो सूचना प्रोद्योगिकी की समिति है, उसने कहा था कि हां, यह सही है।

दूसरा, मैं आपसे केवल यह प्रश्न पूछना चाहता हूँ कि..

श्री सभापति : एक सवाल, प्लीज़।

श्री अनिल माधव दवे: सर, इसी में मैं प्रश्न पूछ रहा हूँ, क्योंकि हो सकता है कि वे यह बोल दें कि यह इससे रिलेटेड नहीं है और उसका मैटर अलग है। इसलिए, मैं केवल इतना पूछ रहा हूँ कि भारत की 15 हजार किलोमीटर लम्बी जो सीमा है, वहाँ पर आप सशक्त नेटवर्क कब तक उपलब्ध करवा देंगे और क्या यह बात सही है?

SHRI M.M. PALLAM RAJU: Sir, we shall make every attempt to give the best possible infrastructure and communication facilities to our soldiers. This is something that has been recently reported, and, certainly, we will look into it and bridge the gap.

Review of development schemes for naxal affected areas

- *463. SHRIMATI MOHSINA KIDWAI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Union Government has reviewed the progress of various schemes launched for the development of naxal affected areas in the country;
 - (b) if so, the details thereof;